

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No. 737 of 2020

Gautam Modi
.....Petitioner
-Versus-
Tanushree Modi
.....Opp. Party

CORAM:-HON'BLE MR. JUSTICE RAJESH KUMAR

.....
For the Petitioner : - Mr. Mahesh Kr. Mahto, Adv.
For the O.P. : -

.....
The matter was taken up through Video Conferencing. Learned counsels for the petitioner had no objection with it and submitted that the audio and video qualities were good.

05/09.09.2021
By way of last chance two weeks' time is granted to the learned counsel for the petitioner for removing the defects, as pointed out by the office, failing which this criminal revision shall stand rejected without further reference to a Bench.

(Rajesh Kumar, J.)

Kamlesh/